

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/021/00921/2019  
Date of Order : 23-10-2019

Between :

R.Satyanarayana Singh  
S/o Late Sri R.Amarnath Singh, Group-'C',  
(Ex-GDS/Mail Carrier, Aregudem B.O.),  
aged about 29 years, Occ : Ex-Substitute GDS/Mail Carrier,  
Bodula Banda B.O., Khammam Division, Khammam District.  
C/o Ramachandra Singh, H.No.3-86, Old Police Station,  
Nelakondapally Village & Mandal, Khammam District,  
Telangana State, Pin-507 160. ....Applicant

AND

1. Union of India, Rep by its Secretary,  
M/o Communication & Information Technology,  
Department of Posts-India, Dak Bhavan,  
Sansad Marg, New Delhi - 110001.
2. The Director General of Posts,  
Department of Posts, Dak Bhavan,  
Sansad Marg, New Delhi.
3. The Chief Postmaster General,  
Telangana Circle, Hyderabad.
4. The Senior Superintendent of Post Offices,  
Khammam Division, Khammam-507 003,  
Khammam District. ....Respondents

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Counsel for the Applicant: Mr. G. Jayaprakash Babu

Counsel for the Respondents : Mrs. K. Rajitha, Sr.CGSC

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan , Administrative Member)

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Heard Mr. G. Jayaprakash Babu, learned counsel for the applicant and Mrs. K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents.

2. Both the parties states that it is an undisputed fact that this is second round of litigation and the present Original Application is filed assailing the impugned order dated 29.08.2018 wherein the applicant's claim for compassionate appointment has been considered and rejected stating that, "the applicant's claim for consideration on the ground that he is an orphan is devoid of merit. Hence, there is no room for interference".

3. It is noticed that, in the first round of litigation as well as in the second round of litigation, it was categorically stated that the case of the applicant should be reconsidered and a reasoned order as per the extant scheme should be passed within a period of six weeks. However, merely rejecting his case stating that, "he is an orphan is devoid of merit. Hence, there is no room for interference" does not appear to be appropriate.

4. In view of the above, learned counsel for the applicant contends that, as per various court judgments, instructions of the Department of Personnel and Training as well as Department of Posts, there is no

prescribed time limit for consideration of the cases for compassionate appointment, the case of the applicant may be considered as per the extant scheme and guidelines on the subject.

5. Accordingly the Respondents Department is directed to treat this application along with its enclosures as a fresh representation, reconsider the applicant's claim and dispose of the same by passing a well reasoned speaking order within a period of two months from the date of receipt of a copy of this order.

6. No order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 23<sup>rd</sup> October, 2019.  
Dictated in Open Court.

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